

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-21/2008/12130/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Joint Registrar,
Gauhati High Court,
Itanagar Permanent Bench,
Arunachal Pradesh.

Dated Guwahati, th 15 December, 2023.

Sub:- **Earned leave.**

Ref:- No. HC (IB)-VIG/01/2023/475-478 Dated 14.12.2023.

Sir,

With reference to the above, I am directed to inform you that Shri Damge Niri, i/c District & Sessions Judge, Ziro, Arunachal Pradesh has been granted **five days earned leave w.e.f 18.12.2023 to 22.12.2023, alongwith station leave permission**, subject to submission of his Leave Admissibility Report at the Gauhati High Court Itanagar Permanent Bench. Further, he is asked to hand over charge of his Court and Office as well as the Court and Office of the District & Sessions Judge, Ziro to a Judicial Officer, as per rules.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-21/2008/12131-12132/A, dated , 15-12-23

Copy to:

1. Shri Damge Niri, i/c District & Sessions Judge, Ziro, Arunachal Pradesh.
- ✓ 2. The Project Manager, Gauhati High Court.

[Signature]
JT. REGISTRAR (VIGILANCE)

[Signature]